

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 993 of 2020

In the matter of:

Air Travel Enterprises India Ltd.

....Appellant

Vs.

Union Bank of India and Ors.

....Respondents

Present

For Appellant: Dr. KS Ravichandran, for PCS.

Ms. S. Manjula Devi, for Advocate.

For Respondents: Mr. Alok Kumar, Ms. Drishti Harpalani and Ms. Somya Yadav, for R-1.

Mr. Shinoj K Narayanan, Mr. Clint Li Johny, Mr. Clint Mooriah and Mr. Halel Ben, for R-4.

ORDER
(Virtual Mode)

12.02.2021: In terms of the Order dated 13.01.2021, the Learned Counsel for the Respondents have filed their Reply Affidavit on 21.01.2021.

Learned Counsel for the Appellant submitted that he does not want to file his Rejoinder to Reply Affidavit on behalf of Respondent No. 1.

Parties are directed to file Written Notes of Submissions not exceeding three pages supported by case laws, if any, on which they propose to rely on latest by 16.02.2021.

List the case on **04th March, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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